

should fix the minimum wages for them. The Government is going to fix the minimum wages for contractual workers and agricultural labourers. I urge upon the Government to fix a minimum wage for the salt workers all over the country.

[Translation]

SHRI ASHOK PRADHANI (Khurja) : Mr. Deputy Speaker, Sir, industrial city of NOIDA falls under my Parliamentary constituency. In NOIDA, farmers land is being acquired at the rate of Rs. 29 per sq. yard while NOIDA Development Authority is charging for the same land at the rate of Rs. 1200 per sq. metre. It is causing great loss to farmers and they are rendered landless. The wards of farmers are also not being provided jobs.

I, through you, would like to request the hon. Minister to impart justice to the farmers since as per the rules of the Authority, the land acquired by it should be on no profit no loss basis, but it is acquiring land at the rate of Rs. 29 and selling at the rate of Rs. 1200 per sq. metre to industrialists. I request you to instruct the hon. Minister to pay reasonable price to the farmers for their land. One ward of every farmer whose land has been acquired by the Authority should be provided job and they should be given reasonable compensation.

[Translation]

SHRI SYED MASUDAL HOSSAIN (Murshidabad) : Mr. Deputy Speaker, Sir, through you, I would like to draw the attention of the hon'ble Minister towards some facts. At present the hon'ble Home Minister is not here. I would also like to request the Hon'ble Members of BJP to listen attentively.

In my constituency, there is an assembly segment named Karimpur. Some part of this constituency touches territory of Bangladesh. A river flows through that area. When this area was in Pakistan some persons who are Hindus had come to this side by crossing the river... (Interruptions) This area was in Pakistan at that time. They migrated from Charmeghna presuming that it was India and some persons had gone that side i.e. to Jamalpur presuming that it was Pakistan. But the reality is that Charmeghna falls in Bangladesh and Jamalpur falls in India. Persons who had left India remained in India and those who came to India after leaving Pakistan remained in Pakistan itself, which is Bangladesh at present.

Work pertaining to fencing and road construction in the border areas is being done in such a way that it appears that Jamalur and Charmeghna are going to be parts of Bangladesh. The Bangladeshis are our own people, they are Indians and they vote for us but they get their names registered in other villages. We are not able to help them through Panchayats.

They cannot dispose of their land because they cannot get their sale deeds registered in India. For this

purpose they will have to go to Bangladesh. If they remain this side, they will be Indian. That area falls in Bangladesh. I have raised this issue in this House time and again. I am telling this to my friends belonging to BJP also. They should ponder over this issue seriously. There is one solution to this problem that Jamalpur may be transferred to Bangladesh and Charmeghna ... (Interruptions) This is not within the jurisdiction of the Government of West Bengal. Please sit down.

You will not understand it, please sit down. There may be only one solution to this problem that Jamalpur village be transferred to Bangladesh and Charmeghna may be occupied by us. The Government of India should hold negotiations with the Government of Bangladesh in this regard.

Due to fencing and the border road made there, both the villages have gone to Bangladesh. If Indian territory goes into hands of other country, then nothing can be more painful than this. The previous Government also did not consider this problem seriously despite my raising this issue time and again. These people remained with us during hard days also.

I am very grateful to you that you have given me an opportunity to speak. Shri Ram Vilas ji and other Ministers are sitting here. I would like to request them to take this issue seriously and whenever they feel it convenient, they should visit that area and know the difficulties of the people living there.

SHRI VIJAY GOEL (Sadar-Delhi) : Mr. Deputy Speaker, Sir, I am grateful to you that you have given me an opportunity to speak. I would like to draw the attention of the august House towards the menace of lottery due to which lakhs of persons have been rendered homeless in the country and a number of persons have committed suicide. People are ruined due to lotteries. Our Central Government claims that it is sympathetic to the poor. I would like to submit to the Government that thousands of crores of rupees spent on lotteries come from the pocket of the poor. But the Government claims that lotteries are being floated in the public interest. Hospitals and schools will be opened with the money collected through lotteries. My submission is that the Central Government should evolve a policy to check the menace of lottery in the country. Majority of the people will agree that lottery is an evil. When BSP Government was ruling in Uttar Pradesh, it had imposed ban on lotteries in the State. The Communist Government in West Bengal has also imposed a ban on lotteries in the State. BJP Government in Delhi had also imposed a ban on lotteries. When our party was in power in Madhya Pradesh, ban was imposed on lotteries. But the Central Government has not evolved any such policy with a view to impose a complete ban on lotteries. I would like to demand that a Bill may be brought in this regard.

You cannot imagine as to how many families were ruined when one digit lotteries were started. Therefore,